

(iii) LOCATION OF CENTRAL SECTOR
UNITS IN KERALA

SHRI K. A. RAJAN: I make the following statement under Rule 377 regarding location of Central Sector units in Kerala.

Very few Central Sector units have been located in Kerala. I believe that there is scope for location of units under Central Public Undertakings.

Kerala is the biggest market now for drugs and medicines. Apart from the small State-owned formulation unit, there are no units for manufacture of bulk drugs and intermediates. The Central Undertakings like IDPL, HOC, HAL should either locate units or establish joint ventures in collaboration with KSIDC or State Government. Immediate studies may be initiated for this. The Government of Kerala has invited a team of representatives of these firms for discussion. All assistance will be given by the State Government.

Within the Ministry of Industry, BHEL should be persuaded to establish one of the proposed units in Kerala during the next five years. Similarly, HMT and KSIDC can come to an understanding for the establishment of a plant for manufacture of stainless steel watch cases. Here also, directions may be given by the Union Minister to hold discussion with the State Agencies.

There is not a single Defence-oriented industry in Kerala. In this field also, Government of India should come forward to establish one or two units and the State Government will render all assistance. The Kerala Government have raised this point on several occasions, but to no avail. In the interest of decentralisation of defence industries in the country, the Union Ministry of Industry may take up this question.

(iv) DEMONSTRATION BY TEACHERS FOR
WITHDRAWAL OF HOSPITALS AND EDU-

CATIONAL INSTITUTIONS (CONDITIONS
OF SERVICE OF EMPLOYEES AND SETTLE-
MENT OF EMPLOYMENT DISPUTES) BILL

SHRI SAUGATA ROY (Barrack-
pore): Sir, under rule 377, I want to
raise the following matter of urgent
public importance in the House:—

Thousands of teachers from all over
the country participated in a demon-
stration at the Boat Club on Monday.
The demonstration, organized by the
All India Federation of University
and College Teachers' Organisations,
demanded immediate withdrawal of the
Hospitals and Educational Institutions
Employees (Conditions of Service)
Bill.

The Bill, which was introduced in
Parliament last year, sought to take
away the employees' right to go on
strike. According to its provisions,
the strikers could be sentenced to a
maximum of three months' imprison-
ment or a fine of Rs. 1,000.

The Bill also sought to debar State
or national level teachers' associations
from participating in the settlement of
employment disputes. Under the Bill
the employer could set up Grievances
Committees to settle the employees'
problems. Though the Committee
would have equal representation of
employers and employees, its Chair-
man, who also has the right to vote,
would be the employer's nominee.

The teachers also demanded statu-
tory security of service through suit-
able legislation by Parliament, UGC
scales to directors of physical educa-
tion, librarians and demonstrators,
students' representation in all Univer-
sity bodies and that of non-teaching
staff in the Executive Council and
majority of elected teachers in the
Governing Bodies of the college and
the academic and other administra-
tive bodies of the University. The
Education Minister should respond im-
mediately.